

of the Ministry of Information and Broadcasting—

(i) Notification G S R No 235, dated the 25th January, 1966, publishing the Cinematograph (Censorship) Fifth Amendment Rules, 1966, under sub-section (3) of section 8 of the Cinematograph Act, 1952

(ii) Notification G S R No 236, dated the 25th January, 1966

[Placed in Library See No LT-6018/66 for (i) and (ii)]

**THE REGISTRATION OF NEWS PAPERS
(CENTRAL) AMENDMENT RULES, 1966**

SHRI RAJ BAHARU Sir, I also beg, to lay on the Table a copy of Notification G.S.R No 304, dated the 26th February, 1966, publishing the Registration of Newspapers (Central) Amendment Rules, 1966, under sub-section (2) of section 20-A of the Press and Registration of Books Act, 1867. [Placed in Library See No LT-6017/66]

**ANNUAL REPORT (1964-65) AND ACCOUNTS
OF THE BHARAT EARTHMOVERS LTD.,
BANGALORE AND RELATED PAPERS**

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI M
SHAFI QURESHI)** Sir, on behalf of Shri A. M. Thomas, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Annual Report and Accounts of the Bharat Earthmovers Limited, Bangalore, for the year 1964-65, together with the Auditors' Report on the Accounts [Placed in Library. See No. LT-5965/66]

ALLOTMENT OF TIME FOR CONSIDERATION OF MOTION RE REPORTS OF THE UNIVERSITY GRANTS COMMISSION FOR 1963-64 and 1964-65

MR. CHAIRMAN. I have to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted three hours for the consideration of Government's

motion regarding the Annual Reports of the University Grants Commission for the years 1963-64 and 1964-65

**REFERENCE TO CALL FOR HARTAL
IN WEST BENGAL ON THE 6TH APRIL,
1966**

SHRI CHITTA BASU (West Bengal)

Sir, I beg to call the attention of the Minister of Food and Agriculture to the imminent hartal and "Bengal Bandh" call which is scheduled to take place tomorrow on the issue of the demand of food, protesting against the atrocities perpetrated in West Bengal during the last few weeks, and on the demand for removal of Shri P C Sen from the Chief Ministership of West Bengal. Sir, the situation in West Bengal is very grave today. Rice is selling at Rs. 3 per kilogram in different places of the State. There are famine conditions in the rural parts of the State. People started a movement there and the West Bengal Government perpetrated police excesses and military excesses. There is anger and wrath on the part of the people and they have given a call for hartal tomorrow. I beg to call the attention of the Food and Agriculture Minister to make a statement here as a last minute effort and to state in this House what concrete steps he proposes to take to ease the situation in West Bengal and to bring back normalcy there (*Interruption*) It is a movement led by the people of West Bengal on the demand of food. There has been a consistent attempt on the part of the Government and some leaders of the Central Government to prove that this movement has been engineered by political parties. No, Sir, it is not a movement sponsored or engineered or designed by the political parties. It is a genuine upheaval of the people on the demand of food. This I say with all the emphasis at my command.

MR CHAIRMAN. That should be enough. You have called attention.

SHRI CHITTA BASU Sir, my request is to ask the Food and Agriculture Minister to make a statement here and now so that the call for "Bengal Bandh" may be averted even at this late hour. Thank you.

MR. CHAIRMAN: "Here and now" is rather drastic.

SHRI BHUPESH GUPTA (West Bengal): Sir, I gave notice of a calling attention motion with regard to the same subject. It has been with the Home Minister for the last two weeks or so. Now, we are on the eve of a general strike and hartal which of course will be peaceful, I know. Government, however, is trying to give provocation, and the Congress Party there isolated from the people is organising what they call a resistance group in order to create provocation so that the West Bengal people are driven to this kind of violent activities. While they will steer clear of all provocation in West Bengal, I would like to know from the Central Government what it is doing in this matter.

MR. CHAIRMAN: What are you driving at ?

SHRI BHUPESH GUPTA: What I am driving at is . . .

MR. CHAIRMAN: Have you sent notice?

SHRI BHUPESH GUPTA: It has been pending before you, Sir. You must have forgotten it. It is about the police excesses and the way they are handling the situation. Except for the statement we got from Mr. Subramaniam with regard to the quantity that will be supplied to West Bengal, other aspects of the matter have not been dealt with by any statement. Therefore, I think it is right for us here in this House on the eve of the general strike and the hartal to ask the Government to state its position. Maybe they can help the situation even now, and the point is in today's papers I find that the West Bengal Chief Minister has said: "I will release some people if you stage the strike for 12 hours and not for 24 hours and if it is peaceful." Is this the way that a responsible Government should function? Why don't they come and say . . .

MR. CHAIRMAN: You have called attention to your notice. That should be enough.

SHRI BHUPESH GUPTA: Too late, Sir. The sands of time are running out. That is what I say. There is still time. The Government can make unilateral

declaration with regard to increase in the ration, revocation of repression and release of people, and an enquiry into police and military firing. These declarations would go a long way in settling the problem.

MR. CHAIRMAN: You have amply reminded me and the Government of your notice.

SHRI BHUPESH GUPTA: I know, Sir, you are helpless in this matter, perhaps, but all the same I still implore the Government and the Prime Minister who has come back and the Home Minister who was dealing with this matter to come if possible and make a statement.

MR. CHAIRMAN: Please, Mr. Bhupesh Gupta. That will do.

REQUEST FOR ALLOTMENT OF TIME TO DISCUSS POLICE FIRING IN BASTAR

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh): Sir, we had requested you the other day to allot some time for discussing the Bastar episode.

MR. CHAIRMAN: I think that would be done before we dispersed. I think it will be tomorrow though I am not quite sure.

SHRI ATAL BIHARI VAJPAYEE: The House should be informed today. We should not be taken by surprise because we are going to adjourn.

MR. CHAIRMAN: It would be probably tomorrow in the afternoon.

SHRI ATAL BIHARI VAJPAYEE: Why not make it certain, Sir?

MR. CHAIRMAN: I will ascertain and tell you again. Probably it will be tomorrow in the afternoon.

श्री निरंजन सिंह (मध्य प्रदेश): बस्तर के मामले में यह कहना चाहता हूँ . . .

श्री सभापति : अब बहुत कहने की जरूरत नहीं है क्योंकि उसपर डिसकशन होगा ।